NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.557/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M.

Name of the Company Under Section		Gautam Kumar Roy -Versus-Dooteriah & Kalej Vally Tea Estate Pvt.Ltd. 9 IBC		
1. 2:		LOTA, FEA K GOSTHY, Adv	1,28	A2-77-171/101
41		DAN SARKAR (ALV)	Applicant	Merly Sudin Son 17.01:18

ORDER

Ld. Interim Resolution Profession IRP) as well as Ld. Counsel representing the IRP and Ld. Advocate for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel appearing on behalf of the IRP has informed that the corporate debtor is not cooperating, so the work of the insolvency process is held up. Due to non-cooperation of the corporate debtor IRP is unable to obtain detail bank accounts and other details. Therefore, notice to show cause is to be issued to all the Directors, including the Managing Director and Chief Financial Officer of the corporate debtor.

Registry is directed to issue notice on all the Directors, including the Managing Director and Chief Financial Officer of the corporate debtor to remain present in person on 08/02/2018. Petitioner is directed to serve the notice on all the Directors including the Managing Director and Chief Financial Officer of the corporate debtor through E-mail, Speed Post and also by publication of notice in local newspapers and file affidavit of compliance within 7 days from today.

List it on 08/02/2018.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

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Countries representing the IRP , and Ld Advocate

aperacional creditor is present. No one is present from the